



2026:AHC:23415

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3841 of 2026

Malti

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Devbratt Yadav, Kumar Gaurav, Ram Pratap Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by petitioner in the present petition is direct the respondent-authorities to decide the application dated 02.12.2025 filed under Section 67-A of U.P. Land Revenue Code, 2006 expeditiously.
2. It is argued that the matter is pending before the respondent-authorities since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
3. On the other hand, it is argued by learned Standing Counsel that the concerned authority will take a decision in the matter expeditiously.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstances of the case, the present petition is disposed of directing the authority concerned to decide the aforesaid case/application ***strictly in accordance with law*** but after providing opportunity of hearing to the parties concerned and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 3, 2026

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